

HARYANA CAPFIN LIMITED
 CIN: L2720MH1998PLC236139
 Registered Office: Pipe Nagar, Village Sukeli, NH-17, BKG Road, Taluka Roha, Distt. Raigad-402126 (Maharashtra);
 Tel. No. 02194 - 238511
 Corporate Office: Plot No. 30, Institutional Sector-44, Gurugram-122003 (HR)
 Interim Corporate Office: Plot No. 106, Institutional Sector-44, Gurugram-122003 (HR)
 E-mail: investors@haryanacapfin.com; Website: www.haryanacapfin.com

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SECURITIES
 Pursuant to SEBI Circular No. HO/38/13/11(2)/2026-MIRSD-PDD/3750/2026 dated 30th January, 2026, all shareholders are hereby informed that a special window has been opened for a period of one year, from 5th February, 2026 to 4th February, 2027, to facilitate transfer and dematerialisation of physical securities which were sold/purchased prior to 1st April, 2019. The said special window shall also be available for such physical share transfer requests which were submitted earlier but were rejected/returned/not attended to due to deficiency in the documents/procedure otherwise.

All securities transferred under this special window shall be mandatorily credited only in dematerialised form to the transferee's demat account. Further, such securities shall be subject to a lock-in for a period of one year from the date of registration of transfer, during which the securities shall not be transferred/lien-marked/pledged during the said lock-in period. The transferee shall be mandatorily required to submit all documents, as prescribed under the aforesaid SEBI Circular, to the Company's Registrar and Share Transfer Agent (RTA), i.e., Alankit Assignments Limited, 4E2, Jhandewalan Extension, New Delhi-110055, Tel No: 011 - 23541234, 42541234. E-mail id: rta@alankit.com or can write to the Company at investors@haryanacapfin.com.

Cases involving disputes between the transferor and transferee shall not be considered under this special window and Securities that have already been transferred to the Investor Education and Protection Fund (IPEPF) shall not be eligible for processing under this special window.

For HARYANA CAPFIN LIMITED
 Sd/- Sandhya Tiwari
 Company Secretary
 Date: 08.07.2026
 Place: Gurugram

GRASIM INDUSTRIES LIMITED
 Regd. Office : Birla Gram, Nagda, Madhya Pradesh, 456331

This is to inform the general public that Original Share Certificate(s) issued by GRASIM INDUSTRIES LIMITED, the details of which are mentioned below, have been lost/misplaced and an application has been made by the Claimant(s) for issuance of duplicate share certificate(s) in respect thereof

Name(s) of the Holder	Folio No.	Certificate No.	Distinctive Nos. From To	No of Shares/ Face Value
Thrity Faramoj Dordi (Deceased)	720368	3121953	449524156-449524850	695 nos. F.V. 2/-

Any person who has a claim in respect of the said shares or objection to the issuance of the duplicate Share Certificate shall lodge such claim or objection with the Company at its registered office within 15 (fifteen) days from the publication of the notice or else the Company will proceed to issue duplicate share certificate(s) in favor of the holder(s) without any further delay

Name of the Claimant: **Rashna Rohinton Shroff**
 Place : Mumbai Address: **643, Gulshan Terrace, 5th Floor, 9th Road, Parsi Colony Dadar, Mumbai 400014**
 Date : 9.7.2026

HINDUSTAN UNILIVER LIMITED
 Regd. Office : Uniliver House, B. D. Sawant Marg, Chakala, Andheri (East), Mumbai - 400099, Maharashtra

This is to inform the general public that Original Share Certificate(s) issued by HINDUSTAN UNILIVER LIMITED, the details of which are mentioned below, have been lost/misplaced and an application has been made by the Claimant(s) for issuance of duplicate share certificate(s) in respect thereof

Name(s) of the Holder	Folio No.	Certificate No.	Distinctive Nos. From To	No of Shares/ Face Value
Thrity Faramoj Dordi (Deceased)	HLL200 0806	5120986	106849781-106852160	2380 nos. F.V. 1/-

Any person who has a claim in respect of the said shares or objection to the issuance of the duplicate Share Certificate shall lodge such claim or objection with the Company at its registered office within 15 (fifteen) days from the publication of the notice or else the Company will proceed to issue duplicate share certificate(s) in favor of the holder(s) without any further delay

Name of the Claimant: **Rashna Rohinton Shroff**
 Place : Mumbai Address: **643, Gulshan Terrace, 5th Floor, 9th Road, Parsi Colony Dadar, Mumbai 400014**
 Date : 9.7.2026

L&T Finance Limited
 Registered Office: L&T Finance Limited, Brindavan Building Plot No. 177, Kalina, CST Road, Near Mercedes Showroom Santacruz (East), Mumbai 400 098
 CIN No.: L67120MH2008PLC181833
 Branch office: Thane

L&T Finance

POSSESSION NOTICE (Rule-8(1))

Whereas the undersigned being the authorized officer of L&T Finance Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of powers conferred by Section 13(12) of the said Act read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notices calling upon the Borrower/Co-borrowers and Guarantors to repay the amount mentioned in the demand notice appended below within 60 days from the date of receipt of the said notice together with further interest and other charges from the date of demand notice till payment/realization. The Borrower/Co-Borrowers/ Guarantors having failed to repay the amount, notice is hereby given to the Borrower/Co-Borrowers/ Guarantors and public in general that the undersigned has taken possession of the property described herein under in exercise of powers conferred on him/her under Section 13 of the said Act read with rule 8 of the said Rules on this notice.

Loan Account Number	Borrower/s/ Co-borrower/s & Guarantors Name	Description of the Mortgaged Properties	Demand Notice		Date and Type of Possession Taken
			Date	Outstanding Amount (₹)	
H000922103 22033856, H000922103 22033856L.	1)Yogesh Narreshchand Pannoi As Borrower 2)Hema Kailashchandra Tiwari As Co Borrower	All Thats Piece And Parcel Of Flat No. 0903, Admeasuring Approximately 40.00 Sq. Mtrs Equivalent To Approximately 431 Sq. Ft Carpet Area As Per Rera On The 09th Floor (I.E Habitable Floor) Of The Wing C2 Of The Real Estate Project I.E Codename Dream Home - Tower C, Situated At Village Ghodbunder, Taluka And District Thane And Now Within The Limits Of Mira Bhayandar Municipal Corporation., Maharashtra 401107	09-04-2026	Rs. 35,87,980.21/- As On 07-04-2026	03-07-2026 Symbolic Possession

The Borrower/ Co-borrowers/ Guarantors in particular and public in general is hereby cautioned not to deal with the property and any dealing in the property would be subject to the charge of L&T Finance Limited for an amount mentioned in the demand notice together with further interest and other charges from the date of demand notice till payment/realization.

Date: 09.07.2026
 Place: Thane

Sd/-
Authorized Officer
 For L&T FINANCE LIMITED

PRABHADEVI BRANCH, Kamna Co-Op Housing Society, S.K. Bole Road, Prabhadevi, Mumbai -400020 E-Mail: Prabha@Bankofbaroda.com

Sale Notice For Sale Of Immovable Properties 'APPENDIX- IV-A [See proviso to Rule 6 (2) & 8 (6)]

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 6 (2) & 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s), Mortgage (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, possession of which has been taken by the Authorised Officer of Bank of Baroda, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" basis for recovery of dues in below mentioned account/s. The details of Borrowers/Mortgagor/Guarantor/Secured Assets/Dues/Reserve Price/e-Auction date & Time, EMD and Bid Increase Amount are mentioned below -

Sr./ Lot No	Name & Address Of Borrower/ S/ Guarantor/ S/ Mortgagor (S)	Detailed Description Of The Immovable Property With Known Encumbrances, If Any	Total Dues	1. Date of e-Auction			1. Reserve Price	Status of Possession (Constructive / Physical)	Property Inspection Date & Time
				2. Time of E-auction (Start Time to End Time)	3. Bid Increase Amount	2. Earnest Money Deposit (EMD) Amount			
1	Mr. Niraj Navin Shah (Borrower) Address: Flat No.302,3rd Floor, Sarvodaya Heights, Nagar Jain Mandir, Near Jain Temple, Mulund West, Mumbai-400080 Other (Co-Borrower) Mrs. Nirmala Navin Shah Add: Flat No.302,3rd Floor, Sarvodaya Heights, Nagar Jain Mandir, Near Jain Temple, Mulund West, Mumbai-400080 Mrs. Jinali Niraj Shah (Co-Borrower) Address: Flat No.302,3rd Floor, Sarvodaya Heights, Nagar Jain Mandir, Near Jain Temple, Mulund West, Mumbai-400080	Equitable Mortgage of Flat No.302,3rd Floor, A wing, admeasuring about 1085.02 sq.ft (which is inclusive of common area and facilities, admeasuring about 184.98 sq. ft built up area) equivalent to 100.80 sq. mtr built up area of the building known as "E-G", "Sarvodaya Heights" along with podium car parking space & constructed on all that piece and parcel of land bearing Surveys Nos.41/3,42/1,43, 103/1,104/2,105/1,106,107,108/1,Pardi No.1 & 6, city survey Nos.650, 651,652,653,654, 654/1 to 3,655,655/1,656,657 & 658/6, situate lying and being at "Nahar Sarvodaya Heights CHSL" Jain Mandir Road, Sarvodaya Parshwanath Nagar, Nahur, Mulund (West), Mumbai 400080 belong to Mr. Niraj Navin Shah , Mrs. Nirmala Navin Shah and Mrs. Jinali Niraj Shah Encumbrance known to Bank: Not Known	Rs. 213.32 Lakhs + unapplied Interest + Other charges	1. Date of e-auction: 20-08-2026 2. Time of E-auction: Start Time: 2.00 p.m. To End Time: 6.00 p.m.	1. Reserve Price: Rs:2,59,00,000.00 2. Earnest Money Deposit (EMD) Amount: Rs.25,90,000.00 3. Bid Increase Amount: Rs.25,000.00	Constructive	01-08-2026 Start Time: 11.00 p.m. to End Time: 16.00 p.m.		
	Mr. Niraj Navin Shah (Borrower) Address: Flat No.302,3rd Floor, Sarvodaya Heights, Nagar Jain Mandir, Near Jain Temple, Mulund West, Mumbai-400080 Mrs. Jinali Niraj Shah (Co-Borrower) Address: Flat No.302,3rd Floor, Sarvodaya Heights, Nagar Jain Mandir, Near Jain Temple, Mulund West, Mumbai-400080	Equitable Mortgage of Flat No.1401, on 14th Floor, admeasuring 1585 sq. ft Carpet+1400 sq. ft Open terrace area, in the Wing C-3 , of the building known as "Punyodaya Park" and now society known as "Punyodaya Park C-3 co-operative Housing society Ltd.", constructed on the land bearing Survey Nos 65/8,75/1, & 75/2, lying and being situated at Village Wadeghar, Taluka Kalyan & Dist. Thane and within the limits of Kalyan Dombivali Municipal Corporation and in the in the Registration District Thane and Sub-Registration District of Kalyan belonging to Mr. Niraj Shah and Mrs. Jinali Shah Encumbrance known to Bank: Not Known	Rs. 134.49 Lakhs + unapplied Interest + Other charges	1. Date of e-auction: 20-08-2026 2. Time of E-auction: Start Time: 2.00 p.m. To End Time: 6.00 p.m.	1.Reserve Price: Rs:1,84,00,000.00 2.Earnest Money Deposit (EMD) Amount: Rs.18,40,000.00 3. Bid Increase Amount: Rs.25,000.00	Constructive	01-08-2026 Start Time: 11.00 p.m. to End Time: 16.00 p.m.		

For detailed terms and conditions of sale, please refer/visit to the website link <https://www.bankofbaroda.in/e-auction.htm> and online auction portal <https://baanet.com>. Also, prospective bidders may contact the Authorised officer Mr. Ananta Ram Misra on Mobile No:9549114899/ 8652639821
 Date: 08-07-2026 Place: Mumbai (Mr. Ananta Ram Misra) Authorised Officer, Bank of Baroda

BANK OF BARODA
 Navi Mumbai Regional Office: 405, 4th floor, Platinum Techno Park, Opp.Karnataka Bhavan, Behind Raghuleela Mall, Vashi - 400702.
 E-Mail: recovery.navimumbai@bankofbaroda.co.in

Sale Notice for Sale of Immovable Properties - 'APPENDIX-IV-A [Provision to Rule 8(6) and 6(2)]

E-Auction sale notice for sale of immovable assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to rule 8(6) and 6(2) of the security interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Immovable Mortgaged/ Charged to the Secured Creditors, possession of which has been taken by the Authorized Officer of Bank of Baroda, Secured Creditors, will be sold on "As is where is", "As is what is" and "Whatever there is" basis for recovery of below mentioned account/s. The details of Borrowers/ Guarantors/ Secured Assets / Dues / Reserve Price/e-Auction date and time, EMD and Bid Increase Amount are mentioned below-

Sr./ Lot No	Name & address of Borrower/s / Guarantor/s / Mortgagor/s	Name & Address of Borrowers / Guarantor/s Description of the immovable property with known encumbrances, if any	Total Dues	Date & Time of E-auction	(1) Reserve Price & (2) EMD Amount of the Property (3) Bid Increase Amount	Status of possession (Constructive / Physical)	Property Inspection date and Time / Contact Person
1	Borrower - Mrs. Sunita Kedarnah Gupta Address- Plot No. 178 Room No 101 Bh Parsik, Bank Sector No. 5 Sanpada - 400705	Equitable mortgage of all that part and parcel of the property consisting of Flat No.1103, 11th floor, I-wing, "Casa Uno", Project no. 2, Lakeshore Greens, Kalyan Shil Road, Survey no. 95/01, 3, 96/1, 100/1, 150/1, 2A, Village Khoni, Taluka Kalyan, District Thane, Dombivli (East)-421204 Built Up Area-639 Sqft. Encumbrance known to bank- Not known	Rs. 63,75,261/- As on 21.06.2026 plus, other chargers thereon	28.07.2026 02:00 PM To 06:00 PM	1. Rs. 30,55,239/- 2. Rs. 3,05,523/- 3. Rs. 10,000/-	Physical	22.07.2026 11:00 AM To 2:00 PM Mr. Vikas Jha - 8976826547
2	Borrower - Mrs. Raksha Anand Devre Address- 301, Sadguru Knpa Bldg, Near Golavali Grampanchayat, Kalyan Shil Rd, Dombivli East - 421202	Equitable mortgage of all that part and parcel of the property consisting of Flat No. 201, Adm 550 sqft, i.e. 51.11 Sq. Mtr Built up area, 2nd Floor of Shukh Shanti Building constructed on NA land being S. No. 69/1A, Plot No. 2. CTS No. 1147, Mauje Chinchavali Shekin, Taluka Khalapur, District Raigad. Built Up Area-550 Sqft. Encumbrance known to bank- Not known	Rs. 29,49,672/- As on 21.06.2026 plus, other chargers thereon	28.07.2026 02:00 PM To 6:00 PM	1. Rs. 9,74,430/- 2. Rs. 97,443/- 3. Rs. 10,000/-	Physical	22.07.2026 11:00 AM To 2:00 PM Mr. Rakesh Kumar- 8976826557
3	Borrower - Mr. Prakash Bhimrao Patil Address - At Post Gadab, Tal Pen, Raigad - 402107	Equitable mortgage of property situated at Flat No. A201, 2 nd floor, A wing, "Emvis Tower", Carpet Area 589 Sqft, Survey No. 131, 472 of village Pen, District Raigad - 402107 Carpet area- 589 Sq Ft & Terrace- 85 Sq Ft Encumbrance known to bank- Not known	Rs. 32,27,836/- As on 21.06.2026 plus, other chargers thereon	28.07.2026 02:00 PM To 6:00 PM	1. Rs. 27,03,150/- 2. Rs. 2,70,315/- 3. Rs. 10,000/-	Physical	22.07.2026 11:00 AM To 2:00 PM Mr Vishal Bhad- 8976826608
4	Borrower - Mr. Sandeep Balu Shirvale Co-Borrower - Mrs. Jayshree Sandeep Shirvale Address- Ashirvad Society Antora Road, Behind S T Stand Pen, Raigad - 402107	Equitable mortgage of all that part or parcel of the property consisting of Flat No.302, 3rd floor, Radhakrushna Apartment, Deonagari, Pen, Dist-Raigad-402107 Built Up Area-503.12 Sqft. Encumbrance known to bank- Nil	Rs. 25,50,564/- As on 21.06.2026 plus, other chargers thereon	28.07.2026 02:00 PM To 6:00 PM	1. Rs. 21,55,500/- 2. Rs. 2,15,550/- 3. Rs. 10,000/-	Physical	22.07.2026 11:00 AM To 2:00 PM Mr. Chandrashekhar- 9618649345
5	Borrower - Mrs. Preethi Swarni Surve Address- Flat No.405, 4 th Floor, Near AagRI Samaj Hall, Chinchpada Road, Pen, The- Pen, Dist- Raigad - 402107	Equitable mortgage of all that part or parcel of the property consisting of Flat No. 405, 4 th Floor, S. No. 61A, Hissa No.2/2, Near Aagari Samaj Hall, Chinchpada Road, Village Pen, The- Pen, Dist- Raigad - 402107 Built Up Area-553 Sqft. Encumbrance known to bank- Nil	Rs. 30,66,741/- As on 21.06.2026 plus, other chargers thereon	28.07.2026 02:00 PM To 6:00 PM	1. Rs. 25,39,800/- 2. Rs. 2,53,980/- 3. Rs. 10,000/-	Physical	22.07.2026 11:00 AM To 2:00 PM Mr. Chandrashekhar- 9618649345

For detailed terms and conditions of sale, please refer/visit to the website link <https://www.bankofbaroda.in/e-auction.htm> and online auction portal <https://baanet.com>. Also, prospective bidders may contact the Authorised officer on Tel No. 022-27810670 Mobile 8424000169
 Date: 08.07.2026 Place: Vashi, Navi Mumbai

Sd/-
Authorized Officer,
BANK OF BARODA

SVARAJ TRADING AND AGENCIES LIMITED
 CIN: L51100MH1980PLC022315
 Registered Office: Office No. 30, 2nd Floor 380/82 Amruteshwar CHSL, Jagannath Sunkersett Road, Mumbai, Maharashtra, India, PIN-400002
 Website: www.svarajtrading.in; e-Mail ID: svarajtradingagencies@gmail.com

NOTICE TO SHAREHOLDERS - SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SECURITIES

In Continuation to our earlier newspaper publication and SEBI vide Circular No. HO/38/13/11(2)/2026-MIRSD-PDD/13750/2026 dated January 30, 2026 ("SEBI Circular"), an another special window has been opened for a period of one year from February 05, 2026 to February 04, 2027 to facilitate transfer and dematerialisation of physical securities which were sold/purchased prior to April 01, 2019, and/or were rejected/returned/not attended due to deficiency in the documents / process / or otherwise.

Eligible investors/transferees are requested to submit their transfer requests along with the Original Share Certificate and other requisite documents as stipulated in the SEBI Circular to the Company's Registrar and Share Transfer Agent (RTA) at below address: MUFJ Intime India Pvt. Ltd, Unit: Svaraj Trading and Agencies Limited Address: C 101, Embassy 247, L.B.S. Marg, Vikhroli (West), Mumbai, Maharashtra-400083, Queries may be addressed to investor.helpdesk@in.moms.mufj.com.

For Svaraj Trading and Agencies Limited
 Sd/-
 Harendra Gupta
 Managing Director
 DIN: 05335662

Date: July 08, 2026
 Place: Mumbai

HDFC BANK
 Registered Office: HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400 013 and having one of its office as Retail Portfolio Management at HDFC Bank Ltd, 1st Floor, I-Think Techno Campus, Kanjurmarg (East), Mumbai - 400042.

SALE INTIMATION AND NOTICE FOR SALE OF SECURITIES PLEDGED TO HDFC BANK LTD.

The below mentioned Borrowers of HDFC Bank Ltd. (the "Bank") are hereby notified regarding the sale of securities pledged to the Bank, for availing credit facilities in the nature of Loans/Overdraft Against Securities.

Due to persistent default by the Borrowers in making repayment of the outstanding dues as per agreed loans / facilities terms, the below loan / facilities accounts are in delinquent status or classified as NPA (Non-Performing Asset). The Bank has issued multiple notices / loan recall notice to these Borrowers, including the final sale notice on the below-mentioned date whereby, Bank had invoked the pledge and provided 7 days' time to the Borrower to repay the entire outstanding dues in the below accounts, failing which, Bank would be at liberty to sell the pledged securities without issuing further notice in this regard. The Borrowers have neglected and failed to make due repayments, therefore, Bank in exercise of its rights under the loan agreement as a pledgee has decided to sell / dispose off the Securities on or after 16th July 2026 for recovering the dues owed by the Borrowers to the Bank. The Borrowers are hereby notified to treat this as a notice of sale in compliance of section 176 of the Indian Contract Act, 1872. The Borrowers are also notified that, if at any time, the value of the pledged securities falls further due to volatility in the stock market to create further deficiency in the margin requirement then Bank shall at its discretion sell the pledged security within one (1) calendar day, without any further notice in this regard. The Borrower(s) shall remain liable to the Bank for repayment of any remaining outstanding amount, post adjustment of the proceeds from sale of pledged securities.

Sr. No.	Loan Account Number	Borrower's Name	Outstanding Amount as on 6 th July 2026	Date of Sale Notice
1	XXXXXXXXXX2390	RAM KUMAR DAGA	2,724.03	07/07/2026
2	XXXXXXXXXX2805	VANDANA PATAWARI	1,659.00	07/07/2026

Date : 09.07.2026
 Place : Dadra and Nagar Haveli And Daman and Diu

Sd/-
HDFC BANK LTD.

GLOBAL EDUCATION LIMITED
 CIN - L80301MH2011PLC219291
 Registered Office : Office No. 205, 02nd Floor, Jaisingh Business Center Premises CHSL, Sahar Road, Parsiwada, Andheri (E), Mumbai - 400099, Maharashtra - India
 Tel. No. : +91 22 49242584 | Website : www.globaledu.net.in
 E-mail ID : investorinfo@globaledu.net.in

NOTICE OF FIFTEENTH (15TH) ANNUAL GENERAL MEETING, REMOTE E-VOTING INFORMATION AND BOOK CLOSURE

NOTICE is hereby given that

- The Fifteenth (15th) Annual General Meeting (AGM) of the Members of the Company will be held on Friday, the 31st July, 2026 at 11.00 A.M. through Video Conferencing (VC) / Other Audio Visual Means (OAVM) in compliance with the General Circulars dated April 8, 2020 and April 13, 2020, May 5, 2020 and January 13, 2021 and December 8, 2021 and December 14, 2021 and May 5, 2022 and 28th December, 2022 and 25th September, 2023, 19th September, 2024 (collectively referred to as "MCA Circulars") and Securities and Exchange Board of India vide its Circular No. SEBI/HO/CFD/CMO1/CIR/P/2020/79 dated May 12, 2020 and SEBI/HO/CFD/CMO2/CIR/P/2021/11, Dated January 15, 2021 and vide its Circular No. SEBI/HO/CFD/CFD-POD-2/P/CIR/2024/133, Dated October 3, 2024 (referred to as "SEBI Circular") (collectively referred to as "Circulars") issued by the Securities Exchange Board of India ("SEBI") without presence of physical quorum to transact the business as set out in the Notice of the Annual General Meeting. The proceedings of the AGM shall be deemed to be conducted at the Registered Office of the Company situated at Office No.205, 02nd Floor Jaisingh Business Center Premises CHSL, Sahar Road, Parsiwada, Andheri(E), Mumbai 400099 Maharashtra, India.
- Electronic copies to the Notice of Fifteenth (15th) AGM along with the Annual Report for the financial year 2025-2026 have been sent to the members whose email-ids are registered with the Depositories/Company. The same is also available on the Company's website at www.globaledu.net.in and website of the Stock Exchange in National Stock Exchange of India Limited.
- Members whose email address is not registered with the Company/ Depository Participant(s) (OR) Members who wish to update their email address are requested to get the same registered/updated by following procedure given below:
 - Members holding shares in demat form can get their email address registered/updated by contacting respective Depository Participant.
 - Members holding shares in physical form may send an email request to the Company's Registrar and Share Transfer Agent, Bigshare Services Private Limited along with a signed scanned copy of the request letter providing the email address and mobile number.
 - Members who have not registered their email address with the Company/ their Depository Participants are requested to visit www.globaledu.net.in and click on "Temporary registration of email id of Members for Fifteenth (15th) AGM" and follow the process as mentioned therein to receive the Annual report, AGM Notice and the e-voting instructions.
- Members will be able to cast their vote electronically on the businesses as set forth in the Notice of the AGM either remotely (during e-voting period) or during the AGM when window for e-voting is activated upon instructions of the Chairman. The instructions for joining the AGM and the manner of participation in the remote electronic voting or casting vote through e-voting system during the AGM has been provided in the Notice of AGM. Member's participating through VC/OVAM facility shall be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act 2013.
- In compliance with the provisions of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 as amended from time to time and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is pleased to provide remote e-voting facility to its members, to vote from a place other than venue of the AGM. The Company has engaged the Services of Central Depository Securities Limited ("CDSL") to provide e-voting facilities to its members, to cast their vote in a secure manner.
- Those members who shall be present in the AGM through VC/OVAM facility and had not casted their votes on the Resolutions through e-voting or otherwise not barred from doing so, shall be eligible to cast vote through remote e-voting system during the AGM. The members who have casted their votes by remote e-voting prior to the AGM may also attend/participate in the AGM through VC/OVAM facility but shall not be entitled to cast their votes again.
- The remote e-voting period commences on **Tuesday, 28th July, 2026 at 09:00 A.M. and ends on Thursday, 30th July, 2026 at 05:00 PM**. The e-voting module shall be disabled by CDSL for voting thereafter. The Members of the Company, holding Equity Shares in dematerialized (demat) form as well as in physical form, as on cut-off date of Friday, the 24th July, 2026 may cast their vote electronically on Ordinary and Special Business(es) as set out in the Notice of Fifteenth (15th) Annual General Meeting through electronic voting system of Central Depository Services (India) Limited (CDSL). A Person who is not a member on the cut-off date should accordingly treat the Notice of AGM for information purpose only.
- Members may note that the Board of Directors at its meeting held on 28th May 2026 has recommended a final dividend of @ 25% i.e. Rs.0.50/- (Rupees Fifty Paise Only) per Equity Share for the financial year 2025-2026, per equity share of face value of Rs.2/- (Rupees Two) each. The dividend, if approved by the shareholders at the ensuing Fifteenth (15th) AGM will be paid before Saturday, 29th August, 2026 subject to deduction of tax at source. The Record date for payment of Final Dividend (subject to approval of shareholders) is fixed as Friday, the 17th July, 2026. The Members are requested to update/register their Electronic Clearing Service (ECS) with complete bank details in order to receive the dividend directly into their bank account.
- Members may note that the Income Tax Act 1961 (Act) as amended by the Finance Act 2020, mandates that dividend paid or distributed by a Company after April 01, 2020 shall be taxable in the hands of the shareholders. The Company shall therefore be required to deduct Tax at Source (TDS) at the time of making payment of the final dividend, if approved in the ensuing Fifteenth (15th) AGM. In order to enable the company to determine the appropriate TDS Rate, as applicable Shareholders are requested to submit the documents in accordance with the provisions of the Act. The Company shall also send an email to all the Members at their registered email ids in this regard along with the Annual Report.
- CS Riddhita Agrawal, Practising Company Secretary having ICSI Membership No: FCS - 10054 CPNO. 129177 Mumbai has been appointed as the Scrutinizer to scrutinize the voting and remote e-voting process in a fair and transparent manner.
- In case of any queries/prevalences relating to voting by electronic means the Shareholders may refer the Frequently Asked Questions ("FAQ") and e-voting manual available on CDSL Website under Help Section or write an eMail to helpdesk.evoting@cdsindia.com

For GLOBAL EDUCATION LIMITED
 SD/-
CS Preeti Pachheriwala
 Company Secretary
 Date : 8th July, 2026
 Place : Nagpur
 ICSI Membership No. FCS 7502

Ganga Pharmaceuticals Limited
 CIN: L99999MH1989PLC053392
 Regd. Office: Gangat, Dhanvantri Marg, Gopchpada, Virar (E), Palghar - 401305
 Phone: 9836413142 | Website: www.ayurvedganga.com | Email: ayurvedganga@gmail.com

NOTICE TO SHAREHOLDERS

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SECURITIES

In Continuation to our earlier newspaper publication and pursuant to SEBI Circular No. HO/38/13/11(2)/2026-MIRSD-PDD/13750/2026 dated January 30, 2026, a special window has been opened for a period of one year from February 05, 2026 to February 04, 2027 to facilitate transfer and dematerialisation of physical securities which were sold/purchased prior to April 01, 2019, and/or were rejected/returned/not attended due to deficiency in the documents / process / or otherwise and will be applicable in following cases:

Execution Date of Transfer Deed	Lodged for transfer before April 01, 2019	Original Certificate Available	Eligible to lodge in the Current Window
Before April 01, 2019	No (It is fresh lodgment)	Yes	Yes
Before April 01, 2019	Yes (It was rejected/ returned earlier)	Yes	Yes
Before April 01, 2019	Yes	No	No
Before April 01, 2019	No	No	No

Shareholders are encouraged to utilize this facility by furnishing necessary documents to the Registrar and Share Transfer Agent of the Company KFin Technologies Limited, Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda Hyderabad, Telangana - 500032. Email ID:

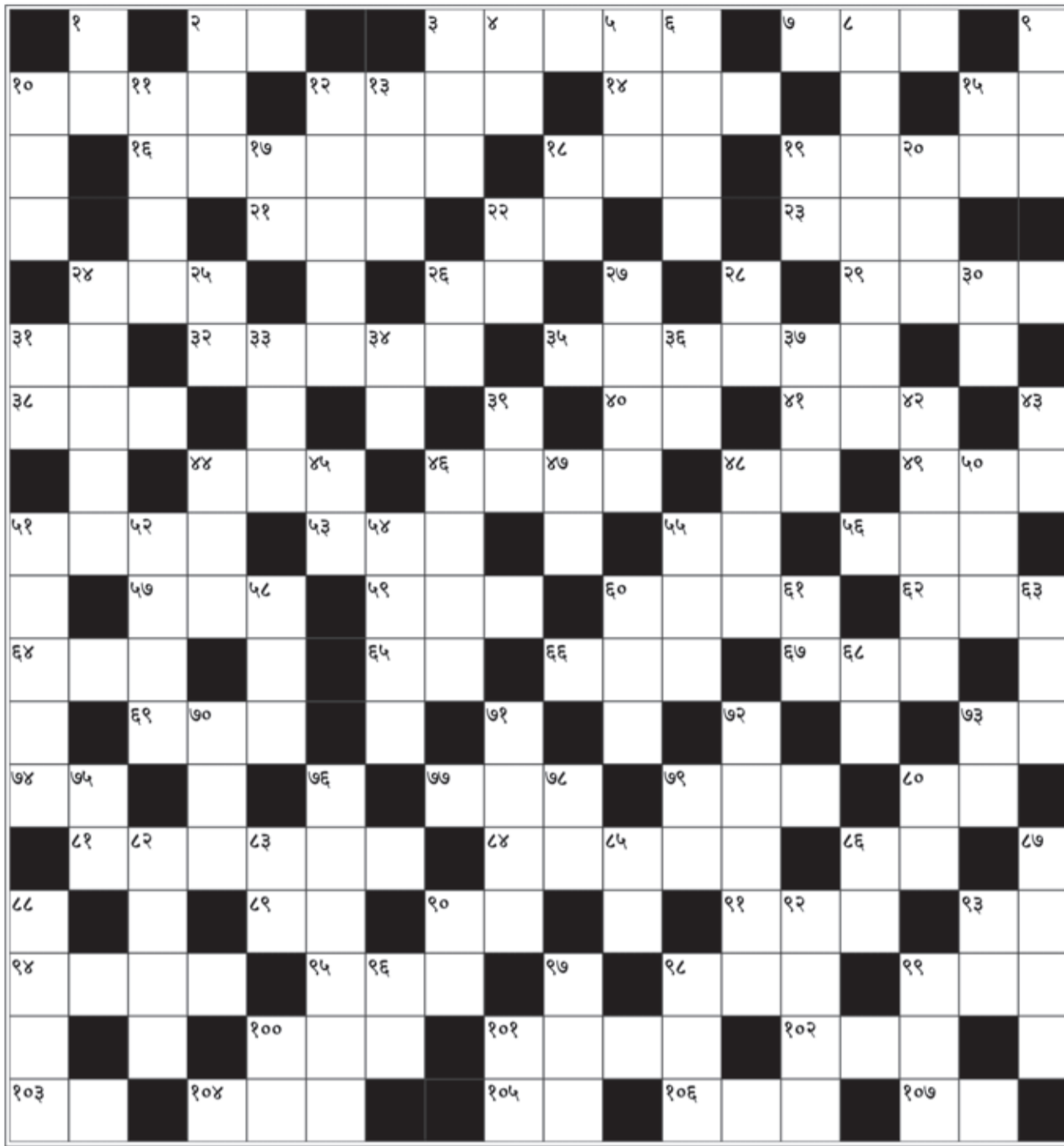
नवाकाल शब्दकोडे-१६६१

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२. पतंगाचा दोरा ३. चटावलेला ७. बच्चा, शावक १०. रामायणातील सुरुवातीचा भाग १२. सभोवती १४. बखोट १५. लग्न न झालेला १६. श्रीकृष्णाचे आईवरून पडलेले नाव १८. एकच बेल जुंपलेली गाडी, छकडा १९. दुधातील बंगाली मिठाई २१. चेहरा, आनन २२. झाडाची फांदी २३. सतत व खूप बोलणारा २४. वरिष्ठांचे एक संबोधन २६. प्रचलित २९. दागिना, अलंकार ३१. याग, यज्ञ ३२. सोशिक स्वभावाचा ३५. आश्चर्य वाटावे असे काही ३८. नौका ४०. मदनाची स्त्री ४१. संन्याशाची लाकडी पादत्राणे ४४. दुधावरची साय ४६. दुर्गुण, वाईट सवयी ४८. आडाखा ४९. त्रास, कटकट ५१. सूर्य, मुलांचे एक नाव ५३. जिन्हा, जीभ ५५. पारंब्यांचे झाड ५६. चिंचेची चव ५७. धोर, बळ, उत्साह ५९. शकुन बघण्याची कथित विद्या ६०. भगवान शंकर ६२. निखान्यावर भाजलेली रोटी ६४. सफर, पर्यटन ६५. विडा रंगवणारा घटक ६६. लोकशाहीतील नागरिक ६७. नर्तकीचा मुख्य अलंकार ६९. ओळ, रांग ७३. सोबत ७४. पाणी प्यायचे अगदी छोटे भांडे ७७. मुलाचा किंवा मुलीचा नातू ७९. रामाला बोरे देणारी भक्त ८०. धान्य पाखडण्याचे साधन ८१. बारीकसारीक, किरकोळ ८४. वारंवार ८६. मराठी पहिला महिना ८९. वस्तू, जिन्नस ९०. वयाने ज्येष्ठ ९१. गाढोडे ९३. मृत्यू, कालखंड ९४. उन्हाचा त्रास ९५. हिंदीत चूक ९८. शंभरचा समुदाय ९९. आसूड १००. आवश्यकता, नड १०१. दानवांचे गुरू १०२. मटारचे टिकाऊ स्वरूप १०३. अपशकुन १०४. संतापणे, कावणे १०५. हस्त १०६. सज्ज, राजी १०७. फुफ्फुसांचा एक गंभीर रोग

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१. चारित्र्य २. मंडप ३. पायरी, संत ज्ञानेश्वरांचा एक भाऊ ४. कासोटा, काष्टा, खोकला ५. साहित्यिक ६. भांडणे लावणे ८. उभा दावा, पक्षे शत्रुत्व याअर्थी वाक्ययोग ९. धर्मशाळा १०. निशाण, ध्वज ११. पारंपरिक वधूपरीक्षेच्या वेळचा खाद्यपदार्थ १२. श्रीकृष्ण, लता मंगेशकरांचे टोपणनाव १३. घर १५. आदला दिवस १७. दया १८. रेघ, प्रसिद्ध हिंदी नटी १९. जाडसर दळलेले गहू २०. ढग दाटून सूर्य झाकला जाणे, शिरवाळ २२. साडीचा उंची



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पुणे, ठाण्यात पावसाचा जोर कायम नद्यांना पूर! सतर्कतेचा इशारा

पिंपरीत इमारत कोसळली! १० जणांना बाहेर काढले



पिंपरी-चिंचवडमधील मोशी कचरा ड्रेपो परिसरात अतिवृष्टीमुळे कचऱ्याचा डोंगर प्रकल्पाच्या इमारतीवर कोसळल्याने दोन मजली इमारत जमीनदोस्त झाली. ढिगाऱ्याखालून १० जणांना बाहेर काढण्यात आले असून १० जण अद्याप अडकल्याची भीती व्यक्त वेळी जात आहे. अविशमन रत्न, बचाव पथके आणि प्रशासनाने युद्धपातळीवर बचावकार्य सुरु केले. ही इमारत मुसळधार पावसामुळे कोसळली की, इतर कोणते कारण होते, याचा तपास सुरु आहे. तसेच संबंधित इमारत अधिष्ठान होती की अनाधिकृत, याबाबतही प्रशासनाकडून अद्याप कोणतीही अधिकृत माहिती देण्यात आलेली नाही. दरम्यान, प्रशासनाकडून बचावकार्याला प्राधान्य देण्यात आले असून, ढिगाऱ्याखाली अडकलेल्या सर्व नागरिकांना सुरव्यरूप बाहेर काढण्यासाठी प्रयत्न सुरु होते. रात्री मंत्री गिरीष महाजन यांनी घटनास्थळी पोहोचून परिस्थितीचा आढावा घेतला. त्यावेळी त्यांनी सांगितले की, १० जण अजूनही ढिगाऱ्याखाली आहेत. आमचा लोकांशी संपर्क झाला असून, त्यासोबत त्यांना अग्नी खाणे आणि पिणे पुरवत आहे. उद्या सकाळपर्यंत अग्नी सर्वांना बाहेर काढणार आहेत.

पान १ वरून - पावसाची नोंद झाली. सततच्या पावसामुळे सखल भागांमध्ये पाणी साचणे, झाडे कोसळणे आणि वाहतुकीवर परिणाम झाल्याच्या घटना घडल्या आहेत. अंतरवायू येथील जांभुळपाडा आणि बदलापूर परिसरात उल्हास नदीने धोक्याची पातळी ओलांडली असून, मोहने येथील उल्हास नदी आणि टिटवाळ्यातील काळू नदी इशारा पातळीच्या वरून वाहत आहे. या पार्श्वभूमीवर प्रशासनाने नदीकाठच्या नागरिकांना सतर्क राहण्याचे आणि कोणतीही जोखीम न पत्करण्याचे आवाहन केले आहे. दरम्यान, देशातील मान्यूनचा सक्रिय पट्टा आता पश्चिमेकडे सरकल्याने महाराष्ट्रासह गुजरात, राजस्थान आणि मध्य प्रदेशातील अनेक भागांत

मुसळधार पावसाची शक्यता निर्माण झाली आहे. हवामान तज्ज्ञांच्या माहितीनुसार, छत्तीसगडवरील कमी दाबाचे क्षेत्र कमकुवत झाल्याने मान्यूनचा सक्रिय पट्टा पश्चिमेकडे सरत आहे. त्याचवेळी अरबी समुद्रातून येणारे दमदार पश्चिमेकडील वारे आणि मान्यून प्रणाली एकत्र आल्याने गुजरात, दक्षिण-पूर्व राजस्थान आणि नैऋत्य मध्य प्रदेशात जोरदार पावसासाठी पोषक वातावरण तयार झाले आहे. सुरत, वापी, अहमदाबाद, इंदूर, उज्जैन, कोटा आणि उदयपूर येथे पुढील दोन दिवस मुसळधार ते अतिमुसळधार पावसाचा अंदाज व्यक्त करण्यात आला आहे. ११ जुलैनंतर ही हवामान प्रणाली उत्तरेकडे सरकल्याने पावसाचा जोर कमी होण्याची शक्यता आहे.

एसआयटीच्या अहवालात चंपत राय यांचे नावच नाही

पान १ वरून - देखरेख आणि मानक कार्यप्रणालीचे पालन न करणे या कारणांमुळेच रोख रक्कम आणि दागिनांची चोरी करणे शक्य झाले, असे नमूद केले आहे. मात्र एसआयटीने चंपत राय आणि विश्वस्त गोपाळ राव यांच्या भूमिकांचा उल्लेख करणे टाळले आहे. वास्तविक हा अहवाल देण्याच्या एक दिवस आधी झालेल्या ट्रस्टच्या बैठकीत या दोघांचे राजीनामे मंजूर करण्यात आले होते. याचा अर्थ हे दोघेही दोषी आहेत, असे ट्रस्टला वाटले म्हणून त्यांचे राजीनामे ट्रस्टने स्वीकारले, अशी चर्चा होती. ट्रस्टकडे उपलब्ध असलेल्या फक्त ४५ दिवसांच्या सीसीटीव्ही फुटेजमुळे चोरीची नेमकी व्याप्ती आणि एकूण किती रक्कम, दागिने चोरीला गेले हे कधीही स्पष्ट होऊ शकणार नाही, असे अहवालात स्पष्टपणे नमूद करण्यात आले आहे. या ४५ दिवसांच्या सीसीटीव्ही

फुटेजमध्ये आरोप सुमारे ७० वेळा नोंदांची बंडले चोरताना दिसत आहे, असे अहवालात म्हटले आहे. एसआयटीने रामशंकर यादव उर्फ टिन्डू याला या देणगी चोरी प्रकरणातील मुख्य सूत्रधार मानले आहे. ट्रस्टकडून त्याला कोणतेही औपचारिक किंवा लेखी अधिकार दिलेले नसतानाही त्याच्याकडे मंदिर परिसरातील अनेक दानपेट्यांच्या ट्रस्टच्या बैठकीत या दोघांचे राजीनामे मंजूर करण्यात आले होते. याचा अर्थ हा देणगी चोरी प्रकरणात सामील करून घेतले होते. त्यामुळे दानपेट्यांमधील पैसे लंपास करण्याची संधी मिळाली, असा निष्कर्ष अहवालात काढण्यात आला आहे. एसआयटीने स्पष्ट केले की, हा केवळ प्राथमिक अहवाल असून, अद्याप तपास सुरु आहे. अंतिम अहवालात पर्यवेक्षकांचे अपयश, प्रशासनाची जबाबदारी, संस्थात्मक त्रुटी सुधारणांच्या शिफारशांचा समावेश असेल.

बद्रीनाथ मंदिर देणगी अपहार अध्यक्षांच्या पीएवर गुन्हा

पान १ वरून - करण्यात आला आहे. २ जुलै रोजी मंदिरातील देणगी ताट यातील रकमेची मोजणी सुरु असताना ही घटना घडल्याचे सांगण्यात आले. समितीच्या प्राथमिक चौकशीत सकाळी ९ ते ९.३० या अर्ध्या तासाच्या कालावधीत देणगी मोजणी केंद्रातून गुप्तपणे रक्कम काढण्यात आल्याचे प्रथमदर्शनी निष्पत्ती झाले. या निष्कर्षाच्या आधारे समितीने प्रथम नोंदित्याला याला निलंबित केले आणि त्यानंतर त्याच्याविरुद्ध कायदेशीर कारवाई सुरु केली. या प्रकरणाचा अधिक तपास सुरु असून, मंदिरातील देणगी व्यवस्थेची पाददर्शकता आणि विश्वासार्हता कायम राखण्यावर भर दिला जात आहे. यापूर्वी प्रशासकीय पाददर्शकता आणि शिस्त राखण्याच्या उद्देशाने नोंदित्याला याला तत्काळ प्रभावाने निलंबित केले होते. ३ जुलै रोजी त्याला कारणे दाखवा नोंदीस बजावण्यात आली होती. निष्पत्ती आणि सर्वोच्च चौकशीसाठी चार सदस्यीय समितीची स्थापना करण्यात आली होती. कर्मचाऱ्याने सादर केलेल्या खुलाशाचा आणि प्राथमिक चौकशी अहवालाचा अभ्यास केल्यानंतर आरोप प्रथमदर्शनी सिद्ध होत असल्याचे समितीने नमूद केले.

मिसिंग लिंक आमच्या धाडसामुळे झाली

पान १ वरून - केला की, जणू हजारो कोटी रुपयांचा प्रकल्प वाहून गेला. प्रत्यक्षात अवघ्या १८ तासांत वाहतूक पूर्णतः थांबण्यात आली. कनेक्टिंग लिंकचा विषय मोठ्या प्रमाणात गाजला. मला आश्चर्य वाटते, काही लोक तर असे आहेत की, जे एखादा कोटी खोटाडदे लोक मेल्यानंतर ते पैदा झाले असतील. त्यांना खोटे बोलायला लाजही वाटत नाही. कनेक्टिंग लिंक सुरु झाल्यावरही दुसऱ्या दिवशी टीव्हीवर येऊन खोटे बोलतात. खोटाडदेपणा बाहेर आला, पण त्याचवेळी महायुती सरकारची हिंमत होती म्हणून कनेक्टिंग लिंक बांधून दाखवली. माझ्यावर टीका करा, मला शिष्या द्या, मला त्याची सहाय आहे. पण महाराष्ट्राला बदनाम करू नका. दहा वर्षांनी देवेंद्र फडणवीस किंवा एकनाथ शिंदे नसतील, पण ही कनेक्टिंग लिंक कायम राहणार आहे.

पुढे देवेंद्र फडणवीस म्हणाले की, कोकण रेल्वेच्यावेळीही ही लोकल सुरु होऊ शकत नाही. विरोध झाला. दरडी कोसळण्याचे कारण दिले. पण मधु दंडवते या एका व्यक्तीमध्ये हिंमत होती. त्यांनी बांधली. बांधल्यानंतर १५ वर्षे दरवर्षी दरड कोसळायची. प्रत्येक वर्षी शिकायचो. काही ना काही काम करायचो. पण त्या भीतीने कोकण रेल्वे तयार केली नसती तर काय अवस्था राहिली असती. या मिसिंग लिंकचा इतिहासही असाच आहे. मागच्यावेळी आघाडीच्या सरकारमध्ये मिसिंग लिंकचा प्रस्ताव तयार झाला. तेव्हाच्या मुख्यमंत्र्यांनी दोन पानी नोट लिहून १४ कारणे देऊन मिसिंग लिंक तयार करता येणार नाही सांगितले. फाईल बंद केली. पण लक्षात ठेवा, गिरेते हें शहस्रवारही मैदान ए जंग में, वो तिफल क्या चले जो घुटनों के बल चले.

शाळांमधील मध्यान्ह भोजन योजना इस्काँकडे देणार का?

पान १ वरून - वितरण करण्याचे काम इस्काँनला दिल्यास शेकडोंच्या संख्येने या योजनेवर अवलंबून असलेल्या महिला बचत गटांच्या उपजिविकेचे साधन हिरावून घेतले जाईल. या याचिकेवर न्या. तपत्रत चक्रवर्ती व न्या. पार्थसारथी चॅटर्जी यांच्या खंडपीठांमधील सुनावणी झाली. त्याप्रसंगी याचिकाकर्त्याने उपस्थित केलेला महिला बचत गटांचा मुद्दा विचार करण्याजोगा आहे, असे म्हणत खंडपीठाने राज्य सरकारने याबाबत आपली भूमिका स्पष्ट करावी, असे निर्देश दिले. हा निर्णय महत्त्वाचा आहे. कारण त्या सरकारने हा निर्णय घेतला तर तो कालांतराने महाराष्ट्रात लागू केला जाऊ शकतो.

उपरोक्त कामाबाबत निविदा प्रपत्र दिनांक १३/०७/२०२६ ते दिनांक ०७/०८/२०२६ पर्यंत https://mahatenders.gov.in या संकेत स्थळावर उपलब्ध असतील. इच्छुकानांनी वरील कामाबाबत दिनांक २०/०७/२०२६ पूर्वी त्यांचे प्रश्न वर नमूद संकेत स्थळावर नोंदवावेत. कंत्राटदारांच्या मुद्द्यांचे निराकरण/महामंडळाचा खुलासा दिनांक २८/०७/२०२६ पासून वर नमूद संकेत स्थळावर उपलब्ध होईल.

Advertisement for Maharashtra Industrial Development Corporation (MIDCO) regarding the procurement of a link for the Mumbai Metro project. It includes details about the tender process, the estimated value of the work (₹ 24,60,00,409.00), and the deadline for submission of bids (July 20, 2026).

Advertisement for Mahadax Express regarding the procurement of a link for the Mumbai Metro project. It includes details about the tender process, the estimated value of the work (₹ 90,00,000/-), and the deadline for submission of bids (July 20, 2026).

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